The Gujarat Municipalities (Extension of Term) Act, 1962

Act 21 of 1962

Keyword(s):
Municipality, Relevant Municipal Law, Extension of Term of Office of Councillors
PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

GUJARAT ACT NO. XXI OF 1962.— An Act to provide for the extension of the term of office of the councillors of certain Municipalities in the State of Gujarat.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 7th August 1962, is hereby published for general information.

M. G. MONANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. XXI OF 1962

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette" on the 8th August 1962).

An Act to provide for the extension of the term of office of the Councillors of certain Municipalities in the State of Gujarat.

It is hereby enacted in the Thirteenth Year of the Republic of India as follows:—

1. (I) This Act may be called the Gujarat Municipalities (Extension of Term) Act, 1962.

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(2) It extends to the Bombay area and the Saurashtra area of the State of Gujarat.

(3) It shall be deemed to have come into force on the 18th June 1962.

2. In this Act, unless the context requires otherwise—

(I) “Municipality” means a municipality specified in the Schedule;

(2) “relevant municipal law” means;

(i) in the Bombay area of the State of Gujarat, the Bombay District Municipal Act, 1901, and

(ii) in the Saurashtra area of the State of Gujarat, the Bombay District Municipal Act, 1901, as adapted and applied to that area;

(3) words and expressions used but not defined shall have the meaning assigned to them in the relevant municipal law.

3. (1) Notwithstanding anything contained in section 17 of the relevant municipal law, the term of office of the councillors of every municipality, which under that section expires after the commencement of this Act but before the 31st March 1963, shall not so expire, and is hereby extended up to the end of the 31st March 1963.

(2) In the case of municipalities to which sub-section (1) applies, the relevant municipal law shall have effect as if the term of office of its councillors as extended under sub-section (1) had been extended under section 17 of the relevant municipal law.

(3) Nothing in sub-sections (1) and (2) shall affect the provisions of the Gujarat Panchayats Act, 1961.

4. The Gujarat Municipalities (Extension of Term) Ordinance, 1962 is hereby repealed and the provisions of sections 7 and 25 of the Bombay General Clauses Act, 1901 shall apply to such repeal as if that Ordinance were an enactment.

SCHEDULE

[See clause (I) of section 2]

PART-I

Municipalities in the Bombay area of the State of Gujarat.

1. The Municipality of Borsad.
2. The Municipality of Dakor.
3. The Municipality of Kapadvanj.
4. The Municipality of Kaira.
5. The Municipality of Vaso.
6. The Municipality of Sojitra.
8. The Municipality of Modasa.
10. The Municipality of Prantij.
12. The Municipality of Dhandhuka.
15. The Municipality of Okha.

**PART-II**

Municipalities in the Saurashtra area of the State of Gujarat.

1. The Municipality of Botad.
2. The Municipality of Talaja.
3. The Municipality of Gadhada.
4. The Municipality of Umrala.
5. The Municipality of Wadhwan.
7. The Municipality of Radavav.
8. The Municipality of Halvad.
10. The Municipality of Vallabhipur.
15. The Municipality of Rajula.
17. The Municipality of Lakhtar.
18. The Municipality of Paliad.